

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 1/RP/2021 alongwith I.A. No. 4/2021**

**Subject** : Review Petition No. 1/RP/2021 seeking review of the order dated 9.8.2020 in Petition No. 96/TT/2019.

**Date of Hearing** : 20.7.2021

**Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member

**Petitioner** : Teesta Valley Power Transmission Ltd.

**Respondents** : PTC India Ltd & 14 Others

**Parties present** : Shri Tarun Johri, Advocate, TPTL  
Ms. Nehanjali Mishra, TPTL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The learned counsel of the Petitioner made the following submissions in support of the review petition:

a. Instant Review Petition has been filed by Teesta Valley Power Transmission Ltd. (TPTL) seeking review of the Commission's order dated 9.8.2020 in Petition No. 96/TT/2019, wherein the Review Petitioner's claim for initial spares in excess of the norms in the 2014 Tariff Regulations was disallowed.

b. The Review Petitioner has claimed initial spares of 2.57% of the capital cost of the transmission lines covered in the Petition No.96/TT/2019. However, the Commission has restricted it to 1.00%.

c. The reasons for claiming initial spares more than the norms specified in the 2014 Tariff Regulations were submitted vide affidavit dated 28.11.2019 in response to the queries raised by the Commission vide RoP dated 19.8.2019 in Petition No. 96/TT/2019. However, the commission has not considered the same.

d. It is a single asset Company which does not have the advantage of sharing of spares like a multi-asset Company. Its transmission lines pass through a difficult terrain and it has to maintain three stores in three different States due to its peculiar situation and it requires initial spares more than what is required for normal transmission lines.



3. There is a delay of 45 days in filing of the instant review petition and the Review Petitioner has submitted that it is due to the pandemic situation and has prayed to condone the same. The Commission condoned the delay in filing the review petition. Accordingly, the I.A. No.4/IA/2021 is disposed of.

4. The Commission reserved the order on admissibility of the review petition.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

